

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2982
ANSWERED ON:13.12.2006
APPOINTMENT TRANSFER OF IAS OFFICIALS
Khandelwal Shri Vijay Kumar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government has asked for removal of the State`s control on the appointment and transfer of IAS officials;
- (b) if so, whether it amounts to curtailment of the rights of the States; and
- (c) if not, the reason behind it?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a), (b) & (c): No Sir. However, the Central Government has issued a Notification for determining the tenure of all or any of the cadre posts of IAS in consultation with the States with the stipulation that except in the event of promotion, deputation or training exceeding two months, the pre-mature transfer will be done on the recommendation of a Committee on minimum tenure or Civil Services Board of the state Government.